

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2724 of 2021**

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Shyamsundar Yadav @ Lallu Yadav	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Arpit Kumar, Advocate
For the State	:	Mr. P.K. Chatterjee, Addl. P.P.

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with C. Case No.1244 of 2018 registered under sections 33/41/42 of the Indian Forest Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was involved in excavating scrap in the protected forest area and caused damage to the forest produce. It is further submitted that the allegations against the petitioner are all false. It is next submitted that the petitioner is ready and willing to deposit Rs.2,00,000/- with the Deputy Commissioner, Koderma without prejudice to his defence in this case and subject to final decision of the case. It is lastly submitted that the petitioner undertakes to cooperate with the trial of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of eight weeks from the date of this order, he shall be released on bail on showing the proof of deposit of Rs.2,00,000/- with the Deputy

Commissioner, Koderma and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate -1<sup>st</sup> Class, Koderma, in connection with C. Case No.1244 of 2018 with the condition that the petitioner will cooperate with the trial of the case and other conditions laid down under section 438 (2) Cr. P.C.

It is made clear that at the time of conclusion of the trial, the learned trial court will pass appropriate orders regarding the amount, if any, deposited by the petitioner with the Deputy Commissioner, Koderma.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-